

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308
IA-258/2024
IN
IB-45(ND)/2022

IN THE MATTER OF:

M/s. Bank of Baroda

.... Petitioner/Applicant

Vs.

M/s. Bimla Maheshwari

..... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the RP : Mr. Abshishek Anand, Mr. Karan Kohli, Ms.
Jasleen Singh Sandha, Advs.
For the Respondent : Mr. Vasu Goyal, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed
by Hon'ble Members.

List the matter on **12.04.2024.**

-Sd-
(COURT OFFICER)